

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -774
ANSWERED ON - 26/07/2023

PROPOSAL FOR INTERNAL RESERVATION FOR SCHEDULED CASTES

774 SHRI G.V.L. NARASIMHA RAO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) present Constitutional position on providing internal reservation to Scheduled Castes;
- (b) key findings of the Commission to study internal reservations for Scheduled Castes;
- (c) position conveyed by different State Governments on providing internal reservations to Scheduled Castes, details thereof;
- (d) whether Central Government is considering to amend Constitution to allow State Governments to implement internal reservations to Scheduled Castes;
- (e) if so, timeframe for its implementation; and
- (f) if not, reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

(a) Sub-categorization of Scheduled Castes is not permissible under the existing provisions of the Constitution.

(b) & (c) The National Commission to examine the issue of sub-categorization of Scheduled Castes in Andhra Pradesh (NCSCSC) had recommended amendment of Article 341 of the Constitution to provide for sub-categorization and de-sub-categorization of Scheduled Castes. State Governments and U.T Administrations were requested to convey their views on the recommendation of NCSCSC. So far response from 20 States and 2 UTs has been received. Out of which seven States are in favor of sub-categorization, thirteen States and one U.T are against it and one U.T has offered no comments in the matter.

(d) to (f) The issue of sub-categorization of Scheduled Castes is presently sub-judice in Supreme Court. A Constitution Bench of the Supreme Court has requested the Hon'ble Chief Justice of India to place the matters before a Bench comprising of seven Judges or more, as considered appropriate.
